

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTINGS:GWALIOR**

**Civil Contempt Petition No.202/00027/2018**  
(in O.A. No.202/236/2017)

Gwalior, this Wednesday, the 24<sup>th</sup> day of October, 2018

**HON'BLE SHRI R. RAMANUJAM, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Manish Batham Son of Late Ashok Kumar Batham,  
Aged 30 years,  
Occupation-Nil Resident of Khallasipur,  
Shinde-ki-chaoni,  
Lashkar Gwalior

**-Petitioner**

(By Advocate –**Shri Alok Bandhu Shrivastava**)

**V e r s u s**

1. Shri Neerav Kumar Malik  
The Commissioner Customs  
Central Excise & Service Tax  
Manik Bagh Palace  
Post Box No.10 Indore (MP)

2. Shri Hament A. Bhati  
Chief Commissioner (Bhopal Zone)  
Central Excise & Service Tax,  
48 Administrative Area,  
Arera Hills Hoshangabad Road,  
Bhopal 462011

3. Shri Kranti Prabhat Singh  
Assistant Commissioner, Central Excise & Service Tax  
Gwalior 474001 (M.P.)

4. Shri Vananja N. Sharna Secretary,  
Ministry of Finance, Department of Central Excise  
& Service Tax Parliament Street  
New Delhi

**- Respondents**

(By Advocate –**Shri D. D. Sharma proxy counsel for Rishikesh Bohare**)

**O R D E R (ORAL)****By R. Ramanujam, AM:-**

Both sides present.

2. Learned counsel for the respondents produces a copy of the order dated 19.06.2018 passed by the respondents in compliance of the order of this Tribunal dated 24.03.2017 in O.A. No.202/00236/2017.
3. In view of the compliance reported by respondents, C.P. is closed. Notices are discharged.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(R. Ramanujam)**  
**Administrative Member**

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